

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 03 of 2020

IN THE MATTER OF:

Pawan Kumar Agarwal

...Appellant

Versus

Asset Reconstruction Company

(India) Ltd.

...Respondent

Present:

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. Anish Dayal, Mr. Arjit Pratap Singh and Mr. Konark Rishi Bhatnagar, Advocates.

For Respondent: Mr. Megha Tyagi, Advocate.

ORDER

20.02.2020 Learned counsel for the Respondent seeks time to file Reply Affidavit. Last opportunity is given. Reply Affidavit may be filed by 27th February, 2020. Learned Counsel for the Appellant says that Rejoinder would not be necessary.

List the Appeal 'For Admission (After Notice)' on **13th March, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice A.B. Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)